

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 268 of 2020**

**In the matter of:**

**Officer of the Officer, Special Economic Zone, Warora** **....Appellant**

**Vs.**

**V. Venkatachalam Resolution Professional** **....Respondent**

**Present:**

**Appellant: Mr. Brijesh Kumar and Ms. Khyati Bhardwaj,  
Advocates.**

**Respondent: Mr. Kumar Kislay, Advocate.  
Mr. Ajith S Ranganathan and Mr Rohit Rajershi for  
Resolution Applicant.**

**ORDER**

**05.03.2020:** Since the Successful Resolution Applicant has not been arrayed as Party Respondent in the instant Appeal, the Appellant may take appropriate effective steps in this regard.

We take note of the fact asserted by Learned Counsel for the Resolution Applicant that an amount of Rs.45/- Crores has been set aside in the approved Resolution Plan to take care of charges towards de-notification as SEZ and that an application has been moved by the Resolution Applicant before Development Commissioner of SEZ for de-notification.

Post the appeal 'for admission (after notice)' on **30<sup>th</sup> March, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*ha/nn*